COMPETITION COMMISSION OF INDIA

13.01.2015

Case No. 78/2014

Filed by: 1. Shri Siddhartha Upadhyaya
148 Sigma, Greater Noida.

2. Shri M. S. Negi/ Shri Devender Negi
C-207, Sector 20, Noida.

Against: Shri Sushil Ansal and Shri Pranav Ansal
M/s Ansal Properties & Industries Ltd.
Ansal Bhawan, 16 KG Marg, New Delhi.

Order under Section 38 of the Competition Act, 2002.

1. With the permission of Chair, the matter was taken up today.

2. In the instant case, the Commission had passed an order on 23.12.2014 under section 26(2) of the Competition Act, 2002, (hereinafter referred to as the “Act”). In the said order, in the memo of parties and also in paragraph no. 1, the name of the Opposite Party is mentioned as M/s. Ansal Properties & Industries Ltd which is an error apparent from the record.

3. The name of Opposite Party as mentioned in the memo of parties and also in paragraph no.1 in the order dated 23.12.2014 is ordered to be rectified and it is
ordered that the name of Opposite Party be read as M/s. Ansal Properties & Infrastructure Ltd instead of M/s. Ansal Properties & Industries Ltd.

4. Secretary is directed to inform the parties accordingly.

Sd/-
(S. L. Bunker)
Member

Sd/-
(Sudhir Mital)
Member

Sd/-
(Augustine Peter)
Member

Sd/-
(U. C. Nahta)
Member

Sd/-
(Ashok Chawla)
Chairperson